COURT NOTICE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

Date of Hearing: 14.05.2025 (Actual)

BALKAR SINGH

.... Appellants

V/S

KAVITA MEHTA AND OTHERS

.... Respondents

Appeal u/s 173 of Motor Vehicles Act 1988.

Notice to:

Respondent no. 1. Smt. Kavita Mehta W/o Amarjit Mehta alias Amar Math Mehta resident of Kothi Manwal, P.S.Shahpur Kandi (Owner of Maruti Car no. PB-05-8859).

In the above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 14.05.2025 at 10.00 am.

For details logon to www.highcourtchd.gov.in

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court Notice is forwarded to <u>The Manager</u>,

THE TRIBUNE (English Newspaper) for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/deposited by the bearer of this letter.

Superintendent For Registrar (Judicial)

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HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

No. ------Dated-----

Date of Hearing: 14.05.2025 (Actual)

BALKAR SINGH

.... Appellants

V/S

KAVITA MEHTA AND OTHERS

.... Respondents

Notice to:

Respondent no. 1. Smt. Kavita Mehta W/o Amarjit Mehta alias Amar Math Mehta resident of Kothi Manwal, P.S.Shahpur Kandi (Owner of Maruti Car no. PB-05-8859).

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under order 5 Rule 20 CPC against him to appear in this court on 14.05.2025 (Actual) personally or through someone authorized by law to act for them/him or an Advocate of this court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on 04.04.2025.

For Registrar (Judicial)

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

Date of Hearing: 14.05.2025 (Actual)

BALKAR SINGH

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V/S

KAVITA MEHTA AND OTHERS

.... Respondents

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Given under my hand and the seal of this court on 04.04.2025.

NOW Superintendent `For Registrar (Judicial)

